

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 3820**  
TO BE ANSWERED ON- 05/04/2023

**LANDLESSNESS AND DISPLACEMENT AMONG TRIBAL POPULATION**

3820. SHRI A. A. RAHIM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of population and percentage of landless among tribal population, State-wise;
- (b) the number of displaced persons among tribal population, State-wise; and
- (c) the number of Scheduled Tribe (ST) population displaced due to mining activities and construction of dams, State-wise?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

**(a) to (c):** In so far as land related issues are concerned, Department of Land Resources (DoLR), Ministry of Rural Development is the nodal Ministry at the Centre which monitors, 'The Right to Fair Compensation and Transparency in Land acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013'. The provisions of the RFCTLARR are implemented by appropriate Government as defined under Section 3 (e) of the said RFCTLARR. Land and its management falls under the exclusive legislative and administrative jurisdiction of States as provided under the Constitutions of India [Seventh Schedule- List –ii (State list)- Entry No. (18)]. Therefore, data about displacement of Scheduled Tribe population is not maintained centrally.

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